

## **HARYANA VIDHAN SABHA**

**LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON FRIDAY, THE 31<sup>ST</sup> JULY, 2009 AT 2.00 P.M.**

### **I. OBITUARY REFERENCES.**

A MINISTER to make reference to the deaths of the late:-

1. Shri Ram Krishan Gupta, former Member of Parliament.
2. Shri Yudhvir Singh, former Member of Parliament.
3. Shri Mani Ram Godara, former Minister of Haryana.
4. Shri Sagar Ram Gupta, former Minister of Haryana.
5. Shri Kanti Parkash Bhalla, former Minister of State, Haryana.
6. Shri Nihal Singh, former Deputy Minister of Haryana.
7. Shri Gaya Lal, former Member of Haryana Legislative Assembly.
8. Shri Deena Ram Balmiki, former Member of Haryana Legislative Assembly.
9. Shri Chander Bhan Gupta, former Member of Joint Punjab Legislative Council.
10. Freedom Fighters of Haryana.
11. Martyrs of Haryana.
12. Others.

### **II. QUESTIONS.**

Questions entered in the separate list to be asked and answers given.

### **III. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.**

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| (i) THE SPEAKER                | to report the time table fixed by the Business Advisory Committee in regard to various business.                          |
| (ii) A MEMBER OF THE COMMITTEE | to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee. |

### **IV. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE**

1. A MINISTER to lay on the Table the Haryana Public Service Commission (Additional Functions) Amendment Ordinance, 2009 (Haryana Ordinance No. 5 of 2009).
2. A MINISTER to lay on the Table the Pre-conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Haryana Validation Ordinance, 2009 (Haryana Ordinance No. 6 of 2009).
3. A MINISTER to re-lay on the Table the Personnel Department Notification No. G.S.R.31/Const./Art.320/2008, dated the 21<sup>st</sup> October, 2008 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.
4. A MINISTER to lay on the Table the Personnel Department Notification No. G.S.R.7/Const./Art.320/2009, dated the 18<sup>th</sup> March, 2009 regarding amendment in Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320(5) of the Constitution of India.

5. A MINISTER to lay on the Table the Annual Accounts & Audit Reports of Haryana State Agricultural Marketing Board, Panchkula for the years 1995-96 to 2004-05, as required under section 19-A(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
6. A MINISTER to lay on the Table the Grant Utilization Certificate and Audit Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2004-05, as required under section 34 (5) of the Haryana and Punjab Agricultural Universities Act, 1970.
7. A MINISTER to lay on the Table the Annual Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2005-06, as required under section 39 (3) of the Haryana and Punjab Agricultural Universities Act, 1970.
8. A MINISTER to lay on the Table the Annual Report of Haryana Vidyut Prasaran Nigam Limited for the year 2005-2006, as required under section 619-A (3) (b) of the Companies Act, 1956.
9. A MINISTER to lay on the Table the 34<sup>th</sup> Annual Report of Haryana Land Reclamation and Development Corporation Limited Panchkula for the year 2007-2008, as required under section 619-A (3) (b) of the Companies Act, 1956.

V. **PRESENTATION OF PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

THE CHAIRPERSON  
COMMITTEE OF  
PRIVILEGES :

to present Fifth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Randeep Singh Surjewala, Parliamentary Affairs Minister, Haryana against Shri Om Prakash Chautala, MLA in respect of misconduct, misbehaviour and disorderly disrupting the proceedings of the House, unbecoming of a Member of the House, thereby committing the contempt of the House/breach of privilege on 20.3.2007 and on earlier occasions also.

ALSO to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

VI. **PRESENTATION OF PRELIMINARY REPORT OF THE COMMITTEE OF THE HOUSE TO INQUIRE INTO THE DETAILS OF PUBLIC PROPERTIES TRANSFERRED/AUCTIONED/ALLOTTED DURING THE YEARS 1999-2000 TO 2004-2005 AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

THE CHAIRPERSON OF  
THE COMMITTEE:

to present Third Preliminary Report of the Committee of the House to inquire into the details of public properties transferred/auctioned/allotted during the years 1999-2000 to 2004-2005.

ALSO to move that the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

**VII. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) FOR THE YEAR 2009-2010 AND THE REPORT OF THE ESTIMATES COMMITTEE THEREON.**

- (i) THE FINANCE MINISTER to present the Supplementary Estimates (First Instalment)-2009-2010.
- (ii) THE CHAIRPERSON, ESTIMATES COMMITTEE to present the Report of the Committee on Estimates on the Supplementary Estimates (First Instalment)-2009-2010.

**VIII. SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT)-2009-2010.**

1. Discussion on the estimates of expenditure charged on the revenue of the State.
2. Discussion and Voting on the Demands for Supplementary Grants.

Demand No.8	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs.50,00,00,000/-</u></b> for revenue expenditure and <b><u>Rs. 159,00,00,000/-</u></b> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2010 in respect of <b><u>Demand No. 8- Buildings &amp; Roads.</u></b>	Supplementary Estimates (First Instalment) 2009-2010 Pages1-15
Demand No.12	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 39,50,00,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2010 in respect of <b><u>Demand No. 12- Labour &amp; Employment.</u></b>	Supplementary Estimates (First Instalment) 2009-2010 Pages 16-17
Demand No.13	A MINISTER	to move that a Supplementary sum not exceeding <b><u>Rs. 754,23,48,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2010 in respect of <b><u>Demand No. 13- Social Welfare and Rehabilitation.</u></b>	Supplementary Estimates (First Instalment) 2009-2010 Pages 18-23

CHANDIGARH:  
THE 30<sup>TH</sup> JULY, 2009.

SUMIT KUMAR,  
SECRETARY.